

HIGH COURT OF SIKKIM
Record of proceedings

W.P. (C) No. 28 of 2024

MANOJ ADHIKARI & ORS.

.... PETITIONERS

VERSUS

STATE OF SIKKIM & ORS.

.... RESPONDENTS

Date: 11.04.2025

CORAM

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Petitioners : Mr. Pramit Chettri, Advocate.

For Respondents: Mr. S.K. Chettri, Government Advocate.

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1. The respondent no.2 has filed an affidavit dated 28.03.2025 to place on record an award under Section 11 of the Land Acquisition Act 1 of 1894. The affidavit is taken on record.

2. In view of the filing of the present affidavit the learned counsel for the petitioners submits that he desires to withdraw the present writ petition with liberty to file afresh, if any cause, arises. Permitted.

3. Accordingly, the Writ Petition (C) No 28 of 2024 stands disposed of as withdrawn.

Judge